

FIR No. 348/2018
PS: Nabi Karim
U/s: 307/336/120-B IPC & 25/27 Arms Act
Amit Nayak Vs. State

01.06.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Amit Nayak.
IO in person.

As per the last order dated 24.05.2021, the submission was made by concerned Ld. APP that the present application is not even maintainable. Today, Ld. APP seeks sometime to argue on this point.

At request of Ld. APP, put up for arguments before the concerned court on 05.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

**Bail application no. 2519
FIR No. 322/2021
PS: Sarai Rohilla
Rahul Sagar Vs. State**

01.06.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Rahul Sagar. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Rahul Sagar.

The present application u/s 439 Cr.PC moved on behalf of applicant/accused Rahul Sagar, seeking regular bail. Reply filed by the IO. Copy supplied.

At request, put up for arguments on 04.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 297/2021
PS: Sarai Rohilla
U/s: 376/354/506 IPC
Mohd. Tahir Vs. State

01.06.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for complainant.
Counsel for applicant/accused Mohd. Tahir.

At request, put up for arguments on the bail application on
04.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 88/2020
PS: Sarai Rohilla
U/s: 392/397/452/506 IPC
Amarjeet @ Amit @ Macchi Vs. State

01.06.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Counsel for applicant/accused Amarjeet @ Amit @ Macchi.

Report received from Jail Superintendent, however, IO has not filed the reply. Reply be called from the IO for next date.

Put up for arguments on the bail application on **05.06.2021**.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 84/2019
PS: Prasad Nagar
U/s: 307/323/34 IPC & 25/27 Arms Act
Farman @ Rupesh Vs. State

01.06.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Counsel for applicant/accused Farman @ Rupesh.

1. The applicant was admitted on interim bail vide order dated 19.05.2021, passed by Sh. Naveen Kumar Kashyap, Ld. ASJ, Central, Tis Hazari Court, Delhi, however, despite bail order, he was not released from the jail, therefore, an application was moved on behalf of applicant seeking report from the concerned Jail Superintendent for not releasing the applicant from the jail.

2. Jail Superintendent has filed the report that applicant was wanted in FIR No. 337/2018, U/s 354/452/506 IPC, PS Nabi Karim. The Jail Superintendent has not specified in his report whether the applicant was only wanted in the said FIR or he was running in JC, therefore, vide order dated 25.05.2021, he was directed to specifically mention whether applicant is in JC in FIR No. 337/2018, PS Nabi Karim or he is wanted in the said FIR. In pursuance of order dated 25.05.2021, Jail Superintendent has filed the report dated 27.05.2021 **that applicant is running in JC in FIR No. 337/2018, PS Nabi Karim**, therefore, he was not released from the jail.

FIR No. 84/2019
PS: Prasad Nagar
U/s: 307/323/34 IPC & 25/27 Arms Act
Farman @ Rupesh Vs. State

3. Ld. Counsel submits that he has not been supplied with the copy of said report as he wants to make submissions on this report. It is already 05:30 PM, therefore, the matter cannot be heard further. Copy of report dated 27.05.2021 filed by Jail Superintendent be supplied to the counsel for applicant immediately.

Let the matter be put up for arguments on 02.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 149/2017
PS: Sarai Rohilla
U/s: 392/394/397/302/411/34 IPC & 27 Arms Act
Rahul @ Judi Vs. State

01.06.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Rahul @ Judi.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Rahul @ Judi, seeking interim bail for 90 days on the criteria laid down by Hon'ble HPC. Reply filed by the IO as well as Jail Superintendent. Copy supplied.

2. Arguments heard.

3. The applicant is booked for the offence u/s 392/394/397/302/411/34 IPC. As per reply filed by the IO, applicant was in JC since 12.04.2017. As per the report of the Jail Superintendent, applicant was released on interim bail since 15.06.2020 and he surrendered timely in jail on 04.04.2021. Accused has no previous involvement. His custody period is more than two years. He has not misused the liberty granted to him under the HPC criteria last year. Thus, applicant is covered with the criteria laid down by Hon'ble HPC on 11.05.2021. Hence, the applicant is admitted on interim bail for 90 days, from the date of release, subject to furnishing of personal bond to the tune of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent and further subject to the following

FIR No. 149/2017
PS: Sarai Rohilla
U/s: 392/394/397/302/411/34 IPC & 27 Arms Act
Rahul @ Judi Vs. State

conditions that:-

- (i) The applicant shall provide his mobile number to the jail authorities, concerned SHO (within whose jurisdiction UTP has last resided) as well as to the SHO of concerned Police Station (where the FIR has been registered);
- (ii) He shall report to the concerned SHO/IO every alternate day between 10:00 AM to 06:00 PM;
- (iii) He shall not leave the Delhi without informing the concerned court;
- (iv) He shall not change the mobile number without informing the new number, if any, to the jail authorities and/or SHO of the concerned Police Station;
- (v) He shall surrender before the concerned Jail Superintendent immediately after expiry of his interim bail.

Copy of this order be sent to the concerned Jail Superintendent for necessary action and compliance.

The application is disposed off accordingly.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

Bail application no. 2390
FIR No. 238/2021
PS: Sarai Rohilla
U/s: 302/120-B/34 IPC
Rohit Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Mahesh Kumar, counsel for applicant/accused Rohit.

1. The present application u/s 439 Cr.PC moved on behalf of applicant/accused Rohit, seeking interim bail for 90 days on the criteria laid down by Hon'ble HPC. Reply filed by the IO as well as concerned Jail Superintendent. Copy supplied.

2. Arguments heard.

3. As per record, the applicant is in JC since 22.06.2018. As per reply of the IO, he is not involved in any other case. Report of Jail Superintendent show that applicant was on interim bail w.e.f. 02.07.2020 till 13.03.2021. He surrendered on time in the jail. His jail conduct is also satisfactory. In view of above reports/reply, the applicant is covered with the HPC guidelines and is accordingly admitted on interim bail for 90 days, from the date of release, subject to furnishing of personal bond to the tune of Rs.10,000/- to the satisfaction of concerned Jail Superintendent and further subject to the following conditions that:-

FIR No. 238/2021
PS: Sarai Rohilla
U/s: 302/120-B/34 IPC
Rohit Vs. State

- (i) The applicant shall provide his mobile number to the jail authorities, concerned SHO (within whose jurisdiction UTP has last resided) as well as to the SHO of concerned Police Station (where the FIR has been registered);
- (ii) He shall report to the concerned SHO/IO every alternate day between 10:00 AM to 06:00 PM;
- (iii) He shall not leave the Delhi without informing the concerned court;
- (iv) He shall not change the mobile number without informing the new number, if any, to the jail authorities and/or SHO of the concerned Police Station;
- (v) He shall surrender before the concerned Jail Superintendent immediately after expiry of his interim bail.

Copy of this order be sent to the concerned Jail Superintendent for necessary action and compliance.

The application is disposed off accordingly.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

Bail application no. 1114
FIR No. 307/2020
PS: DBG Road
Nilesh @ Kale Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Lokesh Ahlawat, Counsel for applicant/accused Nilesh @ Kale.

IO/SI Manoj.

The applicant is seeking regular bail on merits. Reply filed by the IO is not clear. It is informed that chargesheet has already been filed by the IO. **Let TCR be called for next date.**

Put up for arguments on 08.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

Bail application no. 2448
FIR No. 24/2018
PS: Nabi Karim
U/s: 304/34 IPC
Kamal Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Yatender Kumar, Ld. LAC for applicant/accused Kamal.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Kamal, seeking interim bail for 90 days on the criteria laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.

2. Arguments heard.

3. The applicant is booked for the offence u/s 304/34 IPC. He is in custody since 17.01.2018. As per the reply filed by IO, the applicant is involved in 7 other cases. As per the guidelines of Hon'ble HPC, the accused against whom 3 or more cases are pending cannot be considered under the guidelines of Hon'ble HPC, hence, the applicant is not covered with the criteria laid down by Hon'ble HPC. Accordingly, the present application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

Bail application no. 2459
FIR No. 24/2018
PS: Nabi Karim
U/s: 304/34 IPC
Pau @ Magru Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Yatender Kumar, Ld. LAC for applicant/accused Pau @ Magru.

1. The present application u/s 439 Cr.PC moved on behalf of applicant/accused Pau @ Magru, seeking interim bail for 90 days on the criteria laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.

2. Arguments heard.

3. The applicant is booked for the offence u/s 304 IPC. He is in custody since 05.10.2018. As per the report of the IO, the applicant is not previously involved in any other case. However, IO has reported that applicant does not have any permanent address on Delhi. The applicant is covered with the guidelines issued by Hon'ble HPC, hence, he is admitted on interim bail for 90 days, from the date of release, subject to furnishing of personal bond to the tune of Rs.10,000/- and local surety of like amount to the satisfaction of this court and further subject to the following conditions that:-

(i) The applicant shall provide his mobile number to the jail authorities, concerned SHO (within whose jurisdiction UTP has last resided) as well as to the SHO of concerned Police Station (where the FIR has

FIR No. 24/2018
PS: Nabi Karim
U/s: 304/34 IPC
Pau @ Magru Vs. State

- been registered);
- (ii) He shall report to the concerned SHO/IO every alternate day between 10:00 AM to 06:00 PM;
 - (iii) He shall not leave the Delhi without informing the concerned court;
 - (iv) He shall not change the mobile number without informing the new number, if any, to the jail authorities and/or SHO of the concerned Police Station;
 - (v) He shall surrender before the concerned Jail Superintendent immediately after expiry of his interim bail.

Copy of this order be sent to the concerned Jail Superintendent for necessary action and compliance.

The application is disposed off accordingly.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

Bail application no. 2439
FIR No. 32/2021
PS: Pahar Ganj
Syed Mohd. Imran Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Yatender Kumar, Ld. LAC for applicant/accused Syed Mohd.
Imran.

In compliance of order dated 24.05.2021, neither TCR nor report from concerned Jail Superintendent is received. **Same be called for next date.**

Put up for arguments on the bail application on **08.06.2021.**

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

Bail application no. 2492
FIR No. 32/2021
PS: Pahar Ganj
Syed Mohd. Imran Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Dilip Rana, counsel for applicant/accused Syed Mohd. Imran.

The present application u/s 439 Cr.PC moved on behalf of applicant/accused Syed Mohd. Imran, seeking interim bail on his medical ground.

Reply be called from the concerned Jail Superintendent regarding the medical condition of the applicant for next date.

Put up for arguments on 08.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 193/2019
PS: Prasad Nagar
U/s: 302/323/34 IPC & 27/54/59 Arms Act
Deepak Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Deepak.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Deepak, seeking interim bail on merits as well as on medical grounds. Reply filed by the IO. Copy supplied.
2. During the course of arguments, Ld. Counsel submits that he wants to press only the grounds of medical illness of the applicant for interim bail but not on merits.
3. Arguments heard.
4. It is argued that applicant is known case Bronchial Asthma and in the present situation of Covid-19, he is not getting proper treatment in the jail as since long time he was on oxygen cylinder but the jail authorities are only providing him the oral medication due to which he is not able to properly breath. Applicant is in JC since 28.08.2019.
5. Medical reports dated 27.05.2021 and 01.06.2021 received from the concerned Jail Superintendent/jail dispensary, as per which also the applicant is known case of Bronchial Asthma and is being provided oral medication. As per the report dated 27.05.2021, the applicant is regularly visiting jail dispensary for

FIR No. 193/2019
PS: Prasad Nagar
U/s: 302/323/34 IPC & 27/54/59 Arms Act
Deepak Vs. State

his one or other illness particularly the breathlessness. Similarly, the Jail Superintendent has reported vide his report dated 01.06.2021 that despite providing prescribe medicines to the applicant, he is repeatedly complaining breathlessness. Keeping in mind the medical condition of the applicant as stated in the application & reported by the concerned Jail Superintendent and the present situation of pandemic Covid-19, the applicant is admitted on interim bail for 45 days, from the date of release, subject to furnishing of personal bond to the tune of Rs. 25,000/- and surety bond of like amount to the satisfaction of this court and further subject to the following conditions that:-

- (i) The applicant shall provide his mobile number to the jail authorities, concerned SHO (within whose jurisdiction UTP has last resided) as well as to the SHO of concerned Police Station (where the FIR has been registered);
- (ii) He shall report to the concerned SHO/IO every alternate day between 10:00 AM to 06:00 PM;
- (iii) He shall not leave the Delhi without informing the concerned court;
- (iv) He shall not change the mobile number without informing the new number, if any, to the jail authorities and/or SHO of the concerned Police Station;

FIR No. 193/2019
PS: Prasad Nagar
U/s: 302/323/34 IPC & 27/54/59 Arms Act
Deepak Vs. State

(v) He shall surrender before the concerned Jail Superintendent immediately after expiry of his interim bail.

Copy of this order be sent to the concerned Jail Superintendent for necessary action and compliance.

The application is disposed off accordingly.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 182/2017
PS: Kamla Market
U/s: 395/397/120-B/412/34 IPC & 25/27 Arms Act
Javed @ Raja Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Javed @ Raja.

1. The present application u/s 439 Cr.PC moved on behalf of applicant/accused Javed @ Raja, seeking regular as well as interim bail on merits and on medical grounds. Reply filed by the IO as well as concerned Jail Superintendent. Copies supplied.
2. Arguments heard.
3. As per the report of the Jail Superintendent, the medical condition of the applicant is stable.
4. Ld. Counsel for applicant submits that applicant is not involved in any other case and earlier he was admitted on interim bail vide order dated 04.06.2020, passed by Ld. ASJ and he on 18.03.2021 timely surrendered in the jail. The order dated 04.06.2020 is annexed with the present application. Keeping in mind that applicant was earlier admitted on interim bail which he has not misused and surrendered on time, he is admitted on interim bail for 90 days, from the date of release, subject to furnishing of personal bond to the tune of Rs. 10,000/- and local surety of like amount to the satisfaction of this court and further subject to the following conditions that:-

FIR No. 182/2017
PS: Kamla Market
U/s: 395/397/120-B/412/34 IPC & 25/27 Arms Act
Javed @ Raja Vs. State

- (i) The applicant shall provide his mobile number to the jail authorities, concerned SHO (within whose jurisdiction UTP has last resided) as well as to the SHO of concerned Police Station (where the FIR has been registered);
- (ii) He shall report to the concerned SHO/IO every alternate day between 10:00 AM to 06:00 PM;
- (iii) He shall not leave the Delhi without informing the concerned court;
- (iv) He shall not change the mobile number without informing the new number, if any, to the jail authorities and/or SHO of the concerned Police Station;
- (v) He shall surrender before the concerned Jail Superintendent immediately after expiry of his interim bail.

Copy of this order be sent to the concerned Jail Superintendent for necessary action and compliance.

The application is disposed off accordingly.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 213/2018
PS: Sarai Rohilla
U/s: 302 IPC
Salman @ Guddu Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Kamlesh Kumar, Ld. LAC for applicant/accused Salman @
Guddu.

1. The present application u/s 439 Cr.PC moved on behalf of applicant/accused Salman @ Guddu, seeking interim bail for 90 days on the criteria laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.
2. Arguments heard.
3. The applicant is booked for the offence u/s 302 IPC. He is in custody since 21.07.2018. As per the reply filed by IO, the applicant is involved in one more FIR bearing No. 59/2017, PS Moti Nagar, U/s 356/379/34 IPC, hence, he is not covered with the criteria laid down by Hon'ble HPC. The present application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 48/2015
PS: Nabi Karim
U/s: 307 IPC
Ajay @ Nathu Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Ajay @ Nathu.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Ajay @ Nathu, seeking interim bail for 90 days on the criteria laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.

2. Arguments heard.

3. The applicant is booked for the offence u/s 307 IPC. He is in custody since 22.06.2017. As per the reply filed by IO, the applicant is involved in 25 other cases, hence, he is not covered with the criteria laid down by Hon'ble HPC. The present application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 292/2014
PS: Rajinder Nagar
U/s: 394/397/302 IPC
Muni @ Moni Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Chirag Khurana, counsel for applicant/accused Muni @ Moni.

Ld. Counsel for applicant submits that vide order dated 11.06.2020, passed by Sh. Anuj Aggarwal, Ld. ASJ, the applicant was earlier admitted on interim bail under the HPC guidelines, therefore, the applicant is covered with the criteria dated 11.05.2021 laid down by Hon'ble HPC. Ld. Counsel has sent the order dated 11.06.2020, passed by Sh. Anuj Aggarwal, Ld. ASJ on the official e-mail of this court court whereby the applicant was admitted on interim bail last year.

Report be called from the concerned Jail Superintendent whether the applicant timely surrendered in the jail, for next date.

Put up for arguments on the bail application on 03.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 140/2018
PS: Sarai Rohilla
Rohit Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Vikas Bhatia, counsel for applicant/accused Rohit.

As per the reply of the IO, the applicant is involved in 3 other cases. On 22.05.2021, Ld. Counsel submitted that out of the 3 cases registered against the applicant, two cases have already been disposed off and in the remaining third case he is on bail. Vide order dated 22.05.2021, IO was directed to verify the status of all 3 cases registered against the applicant, however, IO has not filed the report regarding the status of those cases registered against the applicant. **Hence, IO is directed to verify the same on or before next date.**

Put up for arguments on the bail application on 08.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 317/2017
PS: Pahar Ganj
U/s: 307/452 IPC
Manish @ Toni Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Yatender Kumar, Ld. LAC for applicant/accused Manish @ Toni.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Manish @ Toni, seeking interim bail for 90 days on the criteria laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.

2. Arguments heard.

3. The applicant is booked for the offence u/s 307/452 IPC. He is in custody since 20.05.2019. As per the report of the IO, the applicant is not previously involved in any other case. Thus, the applicant is covered with the criteria laid down by Hon'ble HPC, hence, he is admitted on interim bail for 90 days, from the date of release, subject to furnishing of personal bond to the tune of Rs.10,000/- to the satisfaction of concerned Jail Superintendent and further subject to the following conditions that:-

(i) The applicant shall provide his mobile number to the jail authorities, concerned SHO (within whose jurisdiction UTP has last resided) as well as to the SHO of concerned Police Station (where the FIR has been registered);

FIR No. 317/2017
PS: Pahar Ganj
U/s: 307/452 IPC
Manish @ Toni Vs. State

- (ii) He shall report to the concerned SHO/IO every alternate day between 10:00 AM to 06:00 PM;
- (iii) He shall not leave the Delhi without informing the concerned court;
- (iv) He shall not change the mobile number without informing the new number, if any, to the jail authorities and/or SHO of the concerned Police Station;
- (v) He shall surrender before the concerned Jail Superintendent immediately after expiry of his interim bail.

Copy of this order be sent to the concerned Jail Superintendent for necessary action and compliance.

The application is disposed off accordingly.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 63/2015
PS: Karol Bagh
U/s 395/397/412 IPC
Subroto Bera @ Bacchu Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Yatender Kumar, Ld. LAC for applicant/accused Subroto Bera @
Bacchu.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Subroto Bera @ Bacchu, seeking interim bail for 90 days on the criteria laid down by Hon'ble HPC.

The applicant is booked for the offence u/s 395/397/412 IPC, therefore, Ld. LAC was put to the query that how the applicant falls in the criteria laid down by Hon'ble. Ld. LAC seeks time to clarify the same.

At request, put up for arguments on the bail application before the concerned court, on 05.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 182/2017
PS: Kamla Market
U/s: 395/397/120-B/412/34 IPC & 25/27 Arms Act
Juber Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Juber.

1. The present application u/s 439 Cr.PC moved on behalf of applicant/accused Juber, seeking regular as well as interim bail on merits and on medical grounds. Reply filed by the IO as well as concerned Jail Superintendent. Copies supplied.

2. Arguments heard.

3. Ld. Counsel for applicant submits that applicant is not involved in any other case and he was admitted on interim bail vide order dated 25.06.2020, passed by Ld. ASJ and he on 18.03.2021 timely surrendered in the jail. The order dated 25.06.2020 is annexed with the present application. Keeping in mind that applicant was earlier admitted on interim bail which he has not misused and surrendered on time, he is admitted on interim bail for 90 days, from the date of release, subject to furnishing of personal bond to the tune of Rs. 10,000/- and local surety of like amount to the satisfaction of this court and further subject to the following conditions that:-

(i) The applicant shall provide his mobile number to the jail authorities, concerned SHO (within whose jurisdiction UTP has last resided) as

FIR No. 182/2017
PS: Kamla Market
U/s: 395/397/120-B/412/34 IPC & 25/27 Arms Act
Juber Vs. State

well as to the SHO of concerned Police Station (where the FIR has been registered);

- (ii) He shall report to the concerned SHO/IO every alternate day between 10:00 AM to 06:00 PM;
- (iii) He shall not leave the Delhi without informing the concerned court;
- (iv) He shall not change the mobile number without informing the new number, if any, to the jail authorities and/or SHO of the concerned Police Station;
- (v) He shall surrender before the concerned Jail Superintendent immediately after expiry of his interim bail.

Copy of this order be sent to the concerned Jail Superintendent for necessary action and compliance.

The application is disposed off accordingly.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 277/2018
PS: Sarai Rohilla
U/s: 302/201/34 IPC
Sarvesh Singh Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Gopal Jha, Advocate and Sh. Yatender Kumar, Ld. LAC for
applicant/accused Sarvesh Singh.

1. The present application u/s 439 Cr.PC moved on behalf of applicant/accused Sarvesh Singh, seeking interim bail on the ground of illness of his son. Reply filed by the IO. Copy supplied.
2. Arguments heard.
3. Ld. Counsel submits that applicant's son is aged about 5 years and is suffering from kidney disease and on this ground, he was granted interim bail vide order dated 12.06.2020 by Hon'ble Delhi High Court which was extended time to time, thereafter, applicant timely surrendered in jail on 18.03.2021.
4. Ld. APP strongly oppose the bail application as he submits that as per the reply of the IO filed today, applicant's two major brothers are available to lookafter his son.
5. I have considered the rival contentions of Ld. APP & Ld. Counsel for applicant and perused the record.
6. The applicant is in JC since 26.07.2018. He is booked for the offence u/s 302 IPC. The medical documents of applicant's son has been verified by the IO. The applicant was admitted on interim bail vide order dated 12.06.2020 passed by

FIR No. 277/2018
PS: Sarai Rohilla
U/s: 302/201/34 IPC
Sarvesh Singh Vs. State

Hon'ble Delhi High Court, thereafter, surrendered on 18.03.2021. He has not misused the liberty granted to him by way of interim bail. He is not involved in any other case. In view of these facts, the applicant is even covered with the criteria laid down by Hon'ble HPC. Hence, he is admitted on interim bail for 90 days, from the date of release, subject to furnishing of personal bond to the tune of Rs.10,000/- to the satisfaction of concerned Jail Superintendent and further subject to the following conditions that:-

- (i) The applicant shall provide his mobile number to the jail authorities, concerned SHO (within whose jurisdiction UTP has last resided) as well as to the SHO of concerned Police Station (where the FIR has been registered);
- (ii) He shall report to the concerned SHO/IO every alternate day between 10:00 AM to 06:00 PM;
- (iii) He shall not leave the Delhi without informing the concerned court;
- (iv) He shall not change the mobile number without informing the new number, if any, to the jail authorities and/or SHO of the concerned Police Station;

FIR No. 277/2018
PS: Sarai Rohilla
U/s: 302/201/34 IPC
Sarvesh Singh Vs. State

(v) He shall surrender before the concerned Jail Superintendent immediately after expiry of his interim bail.

Copy of this order be sent to the concerned Jail Superintendent for necessary action and compliance.

The application is disposed off accordingly.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 243/2018
PS: Nabi Karim
Pawan @ Anand @ Nikhil Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Pawan @ Anand @ Nikhil.
IO/Inspector Tej Dutt Gaur.

Report not received from the concerned Jail Superintendent. Same be called for **03.06.2021**.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 263/2020
PS: Prasad Nagar
Naveen Singh Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.
IO in person.

The applicant is seeking interim bail on merits and on the criteria laid down by Hon'ble HPC. Reply already filed by the IO.

Ld. Counsel submits that applicant is a known case of asthma as at the time of his first remand the concerned Ld. MM allowed him to take inhaler inside the jail. The report regarding the medical condition of applicant was called from the concerned Jail Superintendent which is accordingly filed by him. As per the report of the Jail Superintendent, the applicant gave his history of asthma, however, he has not annexed any medical document to support his contention of disease of asthma suffered by him. **Applicant is directed to place on record the documents regarding the same, if any, and is also directed to place on record the order of Ld. MM whereby he was allowed by Ld. MM to carry inhaler inside the jail.**

Put up for arguments on 05.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

FIR No. 10/2016
PS: Rajinder Nagar
U/s 302/396/412/201/120-B IPC
Sanjay Kumar Vs. State

01.06.2021

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Sanjay Kumar.
Sh. Anil Kumar Kamboj, Ld. LAC for applicant.

1. This court has received two bail applications for the applicant Sanjay both filed u/s 439 Cr.PC, seeking interim bail. One application has been filed by the private counsel and another has been received from the jail routed through DLSA. In both the applications, the applicant is seeking interim bail on the criteria laid down by Hon'ble HPC.

2. This court asked both the counsels to withdraw one of the application but Ld. LAC submits that this application has been marked to him from the Office of DLSA, Central, Tis Hazari Court, Delhi and he has no instructions to withdraw this application. Similarly, Ld. Counsel submits that his application is more comprehensive, therefore, he also cannot withdraw his application. This court is concerned only with personal liberty of the applicant, therefore, without going into any controversy regarding pendency of two applications for the same accused, it is hereby ordered that both the applications be tagged.

3. The applicant is seeking interim bail on the criteria laid down by Hon'ble HPC. He is booked for the offence u/s 302/396/412/201/120-B IPC. He is JC since 17.01.2016, thereafter, vide order dated 06.06.2020, he was admitted on

FIR No. 10/2016
PS: Rajinder Nagar
U/s 302/396/412/201/120-B IPC
Sanjay Kumar Vs. State

interim bail by Ld. ASJ on the criteria of Hon'ble HPC. Ld. Counsel submits that applicant was released from the jail on 17.06.2020, thereafter, he surrendered on 18.03.2021. Thus, applicant has remained in JC for more than 2 years. He is not involved in any other case. He has not misused the liberty granted to him by way of interim bail. Hence, he is admitted on interim bail for 90 days, from the date of release, subject to furnishing of personal bond to the tune of Rs.10,000/- to the satisfaction of concerned Jail Superintendent and further subject to the following conditions that:-

- (i) The applicant shall provide his mobile number to the jail authorities, concerned SHO (within whose jurisdiction UTP has last resided) as well as to the SHO of concerned Police Station (where the FIR has been registered);
- (ii) He shall report to the concerned SHO/IO every alternate day between 10:00 AM to 06:00 PM;
- (iii) He shall not leave the Delhi without informing the concerned court;
- (iv) He shall not change the mobile number without informing the new number, if any, to the jail authorities and/or SHO of the concerned Police Station;

FIR No. 10/2016
PS: Rajinder Nagar
U/s 302/396/412/201/120-B IPC
Sanjay Kumar Vs. State

(v) He shall surrender before the concerned Jail Superintendent immediately after expiry of his interim bail.

Copy of this order be sent to the concerned Jail Superintendent for necessary action and compliance.

Both the applications are disposed off accordingly.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Centre/THC/Delhi
01.06.2021

S.No. 2397
Geeta Vs. State
FIR NO. 153/17
PS ODRS

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Jasvinder, Ld. LAC for applicant/accused Geeta.

Ld. Counsel submits that present application be dismissed as withdrawn.
At request of Ld. Counsel for applicant/accused, present application is hereby
dismissed as withdrawn.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

MALVATI@ MOTI Vs. State
FIR No. 153/17
PS 0DRS

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Jasvinder, Ld. LAC for applicant/accused Malvati @ Moti.

Ld. Counsel submits that present application be dismissed as withdrawn. At request of Ld. Counsel for applicant/accused, present application is hereby dismissed as withdrawn.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

S. No. 2000
Manish Grover Vs. State
FIR No. 190/19
PS PAHAR GANJ

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for non-applicant/accused.
None for applicant/complainant.

None is present for applicant/complainant, hence, the matter is
adjourned for arguments on 28.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

S. No. 2447
Amirul Vs. State
FIR No. 772/15
PS SARAI ROHILLA

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Parveen Aggarwal, Ld. LAC for applicant/accused Amirul.

As per reply of the IO, applicant was not arrested in the present FIR No. 772/15 of police station Sarai Rohilla. Let reply be called from the concerned Jail Superintendent that in which case applicant is running in JC for 05.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

S. No. 2449
Ravish @ Abhiram VS. State
FIR No. 191/21
PS KAROL BAGH

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Manoj Kumar, Ld. Counsel for applicant/accused Ravish @
Abhiram.

Ld. Counsel submits that present application be dismissed as
withdrawn. At request of Ld. Counsel for applicant/accused, present application is
hereby dismissed as withdrawn.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

S. No. 1301
RITIK SISODIA @ GENDU
FIR No. 33/21 PS BURARI

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Suraj Prakash Sharma, Ld. Counsel for applicant/accused Ritik
Sisodia @ Gendu.

Present matter pertains to police station Burari. As per bail roaster dated 15.05.2021, the jurisdiction of police station Burari for bail application/urgent matter is of another Bench. Hence, the present application be put up before concerned bench on 02.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

S. No. 2506
Ritik Singh Vs. State
FIR No. 191/21
PS KAROL BAGH

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application u/s 439 CrPC moved on behalf of applicant Ritik Singh.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Ritik Singh.

This is fresh application u/s 439 CrPC moved on behalf of applicant/accused Ritik Singh. Reply filed by IO. At request of Ld. Counsel for applicant/accused, put up on 07.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

S. No. 2507
DEEPAK KUMAR MALHOTRA VS. STATE
FIR No. 377/17
PS KAROL BAGH

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application u/s 439 CrPC moved on behalf of applicant/accused Deepak Kumar Malhotra.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused.

This is fresh application u/s 439 CrPC moved on behalf of applicant/accused Deepak Kumar Malhotra seeking interim bail on the ground of illness of his wife. Medical documents of the applicant's wife are annexed with the application.

Reply filed by IO but IO has not verified the medical documents. IO is directed to verify the medical documents of applicant's wife for 05.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

S. No. 2508
ARPIT Vs. State
FIR No. 30/21
PS DARYA GANJ

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application u/s 439 CrPC moved on behalf of applicant/accused Arpit.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Arpit.

This is fresh application u/s 439 CrPC moved on behalf of applicant/accused Arpit. Reply filed by IO. Ld. Addl. PP submits that bail application of co-accused is listed for 05.06.2021 when the victim has also been called by the Court. At joint request, present application be also listed for 05.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

S. No. 2520
SONU Vs. State
FIR No. 10/21/RPF
PS SAFDARJUNG

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application u/s 439 CrPC moved on behalf of applicant/accused Sonu.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Sonu.

This is fresh application u/s 439 CrPC moved on behalf of applicant/accused Sonu. Reply not filed by IO. Reply be filed by the IO on 07.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

S. No. 2416
Waliullah @ Hidyat Vs. State
FIR No. 329/20
PS NABI KARIM

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
None for applicant/accused.

None is present for applicant/accused, hence, present application is
adjourned for 08.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

S. No. 2435
Sunil Vs. State
FIR No. 93/21
PS NABI KARIM

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused.
Ld. Counsel for victim.

Adjournment is sought on behalf of counsel for victim on the ground that victim is not available today due to fever. At request, put up for 07.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

S. No. 1298
Anil Vs. State
FIR No. 142/17
PS LAHORI GATE

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused.

Let report be called from Jail Superintendent regarding medical illness of applicant for 03.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

MOHD. ARIF @ KALE Vs. State
FIR No. 77/19
PS 1.P.ESTATE

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused.

Applicant is seeking interim bail on medical grounds of his child. In compliance of order dated 28.05.2021, today applicant has filed certain medical documents of his child. IO is directed to verify the same.

Put up for arguments on 04.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

SUJOY Vs. State
FIR No. 263/19
PS NABI KARIM

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
None for applicant/accused.

Put up for arguments on bail application on 05.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

NITIN TOKAS VS. State
FIR No. 215/14
PS LAHORI GATE

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. counsel for applicant/accused.

At request, put up before concerned Court on 08.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

MOHD. ALAM Vs. State

FIR No. 214/19
PS SARAI ROHILLA

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
None for applicant/accused.
None for victim.

Reply filed by the IO.

Put up for arguments on bail application before concerned court on

11.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

PANKESH KUMAR & Ors. VS. State
FIR No. 420/18
PS KAROL BAGH

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. counsel for applicant/accused.

In compliance of order dated 24.05.2021, reply not filed by IO.
Reply be called for 02.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

ASHISH@BABLOO Vs. State
FIR No. 12/17
PS PRASAD NAGAR

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Vineet Jain, Ld. counsel for applicant/accused.

At request, put up before concerned Court on 08.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

RAHUL MITTAL vs. State
FIR No. 140/18
PS SARAI ROHILLA

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Yatinder Kumar, Ld. LAC for accused.

Reply not filed by IO. Same be called for 05.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

AJAY KUMAR TOMAR Vs. State
FIR No. 128/11
PS LAHORI GATE

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. counsel for accused.

In compliance of order dated 24.05.2021, report not received from
Jail Superintendent. The same be called for 09.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

HUNNY Vs. State
FIR No. 64/19
PS DBG ROAD

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused.

In pursuance of order dated 25.05.2021, reply not filed by IO. The same be called for 08.06.2021. **Notice be also issued to victim for date fixed.**

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

SIDDHARTH Vs. State
FIR No. 107/20
PS PRASAD NAGAR

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. LAC for applicant/accused.
IO in person.

As per reply of the IO, applicant has been admitted on bail by Hon'ble Delhi High Court on 31.05.,2021. In view of the reply filed by the IO, present application has become infructuous. The same is accordingly disposed off.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

SATPAL VS. State

FIR No. 215/14
PS LAHORI GATE

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused.

At request, put up before concerned court on 08.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

SHAHBUDDIN Vs. State
FIR No. 456/15
PS NABI KARIM

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused.

Reply already filed by IO. However, he has not filed the previous involvement report of the applicant. The same be filed by the IO for 05.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

VIJAY Vs. State
FIR No. 208/20
PS HAUZ QAZI

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
None for applicant/accused.

Put up before concerned court on 08.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

KASIM Vs. State
FIR No. 91/18
PS KOTWALI

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused.

Present matter pertains to police station Kotwali. As per bail roaster dated 15.05.2021, the jurisdiction of police station Kotwali for bail application/urgent matter is of another Bench. Hence, the present application be put up before concerned bench on 02.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

ASHIF @ YADI Vs. State
FIR No. 655/16
PS SARAI ROHILLA

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application u/s 439 CrPC moved on behalf of applicant Ashif @ Yadi.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused.

This is fresh application u/s 439 CrPC moved on behalf of applicant/accused Ashif @ Yadi for interim bail. Reply not filed by IO. Reply be filed by the IO for 04.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

RAJESH KUMAR MEENA Vs. State
FIR No. 210/19
PS KAMLA MARKET

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application u/s 439 CrPC moved on behalf of applicant Rajesh Kumar Meena.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. LAC for applicant/accused.

This is fresh application u/s 439 CrPC moved on behalf of applicant/accused Rajesh Kumar Meena. Reply filed by IO, however, previous involvement of the accused not filed. The same be called for 02.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

YOGESH @ BABU Vs. State
FIR No 32/19
PS PRASAD NAGAR

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application u/s 439 CrPC moved on behalf of applicant Yogesh @ Babu.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. counsel for applicant/accused.

This is fresh application u/s 439 CrPC moved on behalf of applicant/accused Yogesh @ Babu. Reply not filed by IO. The same be filed by IO on 04.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

ADIL Vs State
FIR No. 218/20
PS DBG ROAD

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application u/s 439 CrPC moved on behalf of applicant Adil.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused.

This is fresh application u/s 439 CrPC moved on behalf of applicant/accused Adil. Reply filed by IO, however, previous involvement of the accused not filed. The same be called for 03.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

FIR No. 20/15
PS KAMLA MARKET
ANISH @ DUPATEWALA Vs. State

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application u/s 439 CrPC moved on behalf of applicant Anish @ Dupatewala.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused.

This is fresh application u/s 439 CrPC moved on behalf of applicant/accused Anish @ Dupatewala. Reply filed by IO.

At request of Ld. Counsel for applicant/accused, put up on 05.06.2021 for arguments on bail application.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

Nitin Kashyap Vs. State
FIR No. 62/14
PS LAHORI GATE

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
None for accused/surety.

Put up on 05.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

AKASH KUMAR Vs. State

FIR No. 191/19
PS KAROL BAGH

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application u/s 439 CrPC moved on behalf of applicant Akash Kumar.

Present Sh. Virender Singh, Ld. Addl. PP for State.
None for applicant/accused.

This is fresh application u/s 439 CrPC moved on behalf of applicant/accused Akash Kumar. Reply filed by IO.

At request of Ld. Counsel for applicant/accused, put up on 09.06.2021 for arguments on bail application.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

RASHID @ SHAKIR Vs. State
FIR No. 76/18
PS PRASAD NAGAR

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
None for applicant/accused.

Put up for arguments on bail application on 07.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

PAWAN @JAT Vs. State
FIR No. 288/19
PS SARAI ROHILLA

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
None for applicant/accused.

Put up for arguments on bail application on 07.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI

SARVAN @ SANJU Vs. State

FIR No. 605/17
PS NDRS

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application u/s 439 CrPC moved on behalf of applicant Sarvan @ Sanju.

Present Sh. Virender Singh, Ld. Addl. PP for State.
None for applicant/accused.

This is fresh application u/s 439 CrPC moved on behalf of applicant/accused Sarvan @ Sanju. Reply filed by IO.

Put up for arguments on bail application on 09.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

VIJAY Vs. State
FIR No. 208/20
PS HAUZ QAZI

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused.

This Court has received computerised copy of bail bond of accused Vijay Kumar mentioning FIR No. 208/20 PS Hauz Qazi but no bail order alongwith bail bond is annexed.

Ld. Counsel is directed to place on record bail order of accused Vijay Kumar.

Put up on 02.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.

PAWAN Vs. State
FIR No. 224/20
PS NABI KARIM

01.06.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Jasvinder Singh, Ld. LAC for accused.

Put up before concerned court for 04.06.2021.

(CHARU AGGARWAL) ASJ-02,
CENTRAL,
VACATION JUDGE:
TIS HAZARI COURTS, DELHI.